

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 124/MP/2021**

**Subject** : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)(Sixth Amendment) Regulations, 2017, thereby imploring this Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery

**Date of Hearing** : 12.10.2021

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Reliance Industries Ltd. (RIL)

**Respondents** : Central Transmission Utility (CTU) & Ors.

**Parties Present** : Shri Sanjay Sen, Senior Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Shri Harshit Singh, Advocate, RIL  
Ms. Suparna Srivastava Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL  
Shri Swapnil Verma, CTU  
Shri Siddharth Sharma, CTU  
Shri Ranjeet Singh Rajput, CTU  
Shri P. S. Das, CTU  
Shri Bhaskar Wagh, CTU



## Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that as per the directions of the Commission in RoP dated 13.7.2021, CTU has conducted a study as per the 2009 Connectivity Regulations and has submitted an affidavit dated 16.9.2021 wherein CTU observed that ISTS connectivity to the Petitioner RIL for its oil refinery at Moti Khavdi, Jamnagar, Gujarat as Bulk Consumer for 500 MW may be granted at 400/220 kV Jam Khambhaliya (GIS) PS.
3. Learned counsel for CTU referring to BALCO case submitted that there is no provision in the 2009 Connectivity Regulations regarding construction of the interconnecting line by a Bulk Consumer. She further submitted that RIL has already agreed to bear the cost of the said interconnecting line and the Commission may decide on the modalities of construction of the said line which may also set precedent for all such future cases.
4. Learned senior counsel of the Petitioner submitted that it shall be the long term user of the said line. However, it cannot be the owner of the line.
5. After hearing the parties, the Commission observed that as per the Report submitted by CTU, there is no need to augment ISTS and the existing system is sufficient to carry an additional load of 500 MW of the Petitioner. The Commission further observed that the construction of the said interconnecting line from the Petitioner to Jam khambaliya P.S (PGCIL) should be done by either the transmission licensee or distribution licensee.
6. The Commission further observed that the application for connectivity may be accepted and that the Petitioner and CTU may decide the modalities of implementation of the interconnecting line. The Commission directed CTU to consult the constituents/ stakeholders on the aspects like who will construct the transmission line, who will own the transmission line and how the transmission charges of the line will be billed. The Commission further observed that it would be better if a transmission licensee constructs the transmission line and its transmission charges may not be included in the PoC pool but may be recovered on a bilateral basis.
7. The Commission directed CTU to consult the constituents and submit a Report on the above said issues by 12.11.2021 with a copy to the parties in the matter.



8. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Deputy Chief (Law)

